

**IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD**  
**COURT - 2**

Item No.4 – IA 667 of 2022  
In  
CP(IB)/60(AHM)2022

**Proceedings under Section 94 IBC**

**IN THE MATTER OF:**

Sanjay D Kanani Through RP of Rahul N Shah  
V/s  
Kotak Mahindra Bank

.....Applicant

.....Respondent

**Order delivered on 04/08/2022**

**Coram:**

Dr.Deepti Mukesh, Hon'ble Member(J)  
Ajai Das Mehrotra, Hon'ble Member(T)

**PRESENT:**

For the Applicant : Mr. Sumit Parikh, Adv.  
For the Respondent :

**ORDER**

**IA 667 of 2022**

This application is filed for rectification of the typographical error in the order dated 26.07.2022 with respect to mentioning of Section and name of the Corporate Debtor in the text order. Learned Counsel Mr. Padhiyar states that application is actually filed u/s 94 whereas first line mentions section 95, which stands corrected as Section 94. Learned Counsel further states that in the third line of the first para name of Corporate Debtor is mentioned incorrectly as Honest Derivatives Private Limited, which stands corrected as Rutika Creations Pvt. Ltd. Application is allowed and disposed of.

-Sd-

**AJAI DAS MEHROTRA  
MEMBER (TECHNICAL)**

-Sd-

**DR. DEEPTI MUKESH  
MEMBER (JUDICIAL)**